



\$~5

*

IN THE HIGH COURT OF DELHI AT NEW DELHI

+

ARB.P. 1078/2023

TECHJEUX PRIVATE LIMITED

..... Petitioner

Through: Mr. Pranav Jain, Mr. Rishabh Gupta
& Mr. Tanish Manuja, Advs. (M:
8800449617)

versus

ALBATROSS MEDIA & ANR.

..... Respondents

Through: Mr. Rishab Kapoor, Adv. for R-1.

CORAM:

JUSTICE PRATHIBA M. SINGH

ORDER

% **10.04.2024**

1. This hearing has been done through hybrid mode.
2. Ld. Counsel for the parties submit that the dispute between the parties has been resolved and the agreement has, in fact, been signed by the Petitioner and Respondent No.1 and Respondent No.2. However, the Mediation Centre is awaiting the digital signature of the authorized representative of Respondent No.2 - Ary Technologies (Opc) Private Limited on the agreement.
3. Let the settlement agreement be placed on record by the next date of hearing. If the same is not signed, the Respondent No.2 shall join the proceedings virtually and the agreement shall be sent to the Court for confirmation of settlement.
4. Let the copy of this order be sent to the Delhi High Court Mediation and Conciliation Centre. Let the copy of this order be communicated by Id. Mediator as also by Id. Counsel for the Petitioner to Respondent No.2.
5. List on 9th May, 2024 at top of the Board.

PRATHIBA M. SINGH, J.

APRIL 10, 2024/dk/bh